

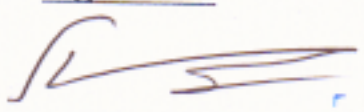
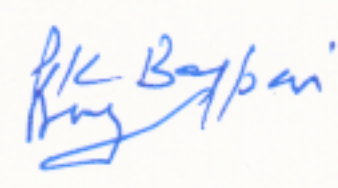
National Company Law Tribunal

Allahabad Bench

CP NO. IB 113/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE COMPANY: Punjab National Bank vs Paryeshat Gas Industrial Ltd  
SECTION OF THE COMPANIES ACT: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<u>Shri Nath Tiwari</u>	<u>Adv.</u>	<u>P. N. A.</u>	
<u>2.</u>	<u>P. K. BAJPAI</u>	<u>Corp. Deb.</u>		<u>P.K. Bajpai</u>
<u>3.</u>	<u>ASHOK BAJPAI</u>	<u>MD Corp Deb.</u>		

CP NO.(IB)113/ALD/2017

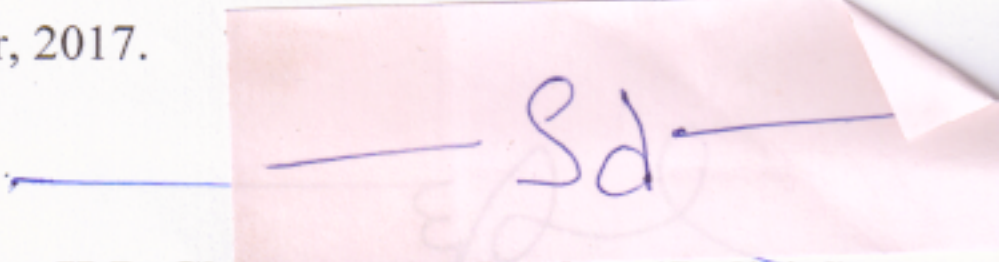
Mr. Shri Nath Tiwari, Advocate for the Financial Creditor. Sh. P.K. Bajpai, Advocate alongwith Sh. Ashok Kumar Bajpai, Managing Director (MD) of the Corporate Debtor Company.

The case is fixed today for objection, if any, to the present I & B petition. At this stage, the MD present in person in this Court informed that the Corporate Debtor Company is contemplating to accept for triggering the CIRP process in respect of it, although the company is having some reservation and objection to in the manner the present petition is being filed against it.

Irrespective of the above stated contention, the Corporate Debtor Company is at liberty to file a formal memo or to file formal objection to the present petition.

The matter be listed on 23<sup>rd</sup> October, 2017.

Dated:09.10.2017

  
H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash